

1970 together with an explanatory memorandum.

(vii) G. S. R. 1792 (Hindi and English versions) published in Gazette of India dated the 17th October, 1970 together with an explanatory memorandum.

(viii) G. S. R. 2362 (Hindi version) published in Gazette of India dated the 5th September, 1970 together with an explanatory memorandum.

[Placed in Library. See No. LT—4331/70]

**NOTIFICATIONS UNDER THE MERCHANT SHIPPING ACT, AND THE MOTOR VEHICLES ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Certificate of Service) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 1682 in Gazette of India dated the 19th September, 1970, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT—4333/70]
- (2) A copy of the Punjab Motor Vehicles (Chandigarh Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. 5061-HII (2)—70/7687 in Chandigarh Gazette dated the 1st May, 1970, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT—4334/70]
- (3) A statement showing reasons for delay in laying the Notification mentioned at (2) above. [Placed in Library. See No. LT—4335/70]

**PETITION RE: PREVENTION OF FOOD ADULTERATION ACT**

SHRI K. P. SINGH DEO (Dhenkanal) : I present a petition signed by Shri Daitary, Sahu

President, Banika Sangha, Dhenkanal (Orissa) on behalf of 151 others regarding the prevention of Food Adulteration Act, 1954.

12.41 hrs.

**BUSINESS OF THE HOUSE**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from 23rd November, 1970 will consist of:—

1. Further consideration and passing of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, as reported by the Joint Committee.
2. Discussion on the Resolution seeking disapproval of the Foreign Exchange Regulation (Amendment) Ordinance, 1970 and consideration and passing of the Foreign Exchange Regulation (Amendment) Bill, 1970.
3. Consideration and passing of :
  - (i) The Architects Bill, 1970, as passed by Rajya Sabha.
  - (ii) The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1970.
  - (iii) The Tea Districts Emigrant Labour (Repeal) Bill, 1967.
  - (iv) The Indian Medicine Central Council Bill, 1970, as passed by Rajya Sabha.
  - (v) The Supreme Court Judges (Conditions of Service) Amendment Bill, 1968.
  - (vi) The Chartered Accountants (Amendment) Bill, 1969.
  - (vii) The Maternity Benefit (Amendment) Bill, 1967, as passed by Rajya Sabha.